

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2001/ 892/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri D. Ullah,
District and Sessions Judge,
Cachar, Silchar.

Dated Guwahati, the 17th February, 2020.

Sub:- **Casual leave.**

Ref:- Your letter No. JCD.1/18/20/494 Dated 15th day of February, 2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave for two days on 20.02.2020 and 24.02.2020 along with station leave permission w.e.f. the evening of 19.02.2020 till the morning of 25.02.2020, has been granted/rejected. Further, the Addl. District & Sessions Judge, Cachar, Silchar, in her absence, the Civil Judge & Assistant Sessions Judge, Cachar, Silchar and in his absence, the Chief Judicial Magistrate, Cachar, Silchar will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2001/893/A, dated 17.2.2020

Copy to:

- ✓ 1. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)